

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.115- IA/401(AHM) 2024  
In  
C.P.(IB)/204(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Babulal Khimjibhai Patel

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / RP	: Ms. Aditi Sharma, Advocate i/b.
	: Mr. Atul Sharma, Advocate
For the Respondent/PG	: Mr. Jeet Jotaniya, Proxy Advocate i/b.
	: Mr. Vijay H. Patel, Advocate
For the RP of CD	: Mr. K. Patel, Proxy Advocate for
	: Mr. Vivek Bhamare, Advocate
For the FC/ SBI	: Mr. Mandeep Singh Saluja, Advocate i/b.
	: Mr. Rituraj Meena, Advocate

**ORDER**

**IA/401(AHM) 2024**

Despite the extended opportunity given to the respondent / personal guarantor, no reply has been filed again.

In view of the above, the right to file replies / objections, if any, to the report of the IRP is hereby closed.

Further, it is noticed that, we have already directed the Registry to accept the vakalatnama of the Counsel for the corporate debtor. Let steps be taken again by the RP of the CD for filing the same.

Re-list on 19.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**